

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 576/2000 in OA 407/99

DATE OF ORDER : 20.7.2000

Between :-

1. The Accountant General (A&E),  
AP, Hyderabad.
2. The Comptroller & Auditor General  
of India, New Delhi.
3. Union of India, rep. by the Secretary  
to the Govt. of India, M/o Department of  
Expenditure, Secretariate, New Delhi.

... Applicants

And

1. M.Nagabhushanam	6. S.Viswanadha Sarma
2. A.Siva Sankara Sastry	7. R.Ranganathan
3. K.Subbarayudu	8. A.Venkatesh Murthy
4. Syed Abdul Rasheed	9. K.Lalotha Devi
5. S.Nagalakshmi	10.O.Ramakrishna Rao

... Respondents

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Counsel for the Applicants : Shri B.N.Sarma, Sr.CGSC

Counsel for the Respondents : Shri K.Venkateshwar Rao

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

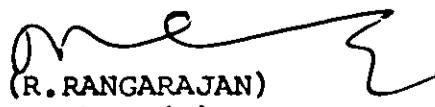
THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

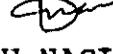
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard, Sri M.C.Jacob for Sri B.N.Sarma, learned standing  
counsel for the applicants and Sri K.Venkateshwar Rao, learned  
counsel for the Respondents.

2. Time for implementing the order in the OA is required to  
be extended upto 3.9.2000. It is not opposed. Hence time  
allowed as prayed for. M.A.disposed of. No order as to costs.

  
(R.RANGARAJAN)  
Member (A)

  
(D.H.NASIR)  
Vice-Chairman